

Central Administrative Tribunal
Principal Bench

RA 276/2001
with
MA 1566/2001
in
OA 2099/1999

(18)

New Delhi this the 10th day of August, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

Jagpal Sharma & Ors. ... Applicants.

Versus

Union of India & Ors. ... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

Review Application in this case has been filed with prayer for condonation of delay against the Tribunal's order dated 4.7.2000 in OA 2099/99. It is settled law that the Review Application can be allowed only on limited grounds, for example, error apparent on the face of the record or such other sufficient reasons as provided in Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985. As none of these grounds are available, RA 276/2001 is accordingly rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'